MINISTRY OF CORPORATE AFFAIRS
CORRIGENDUM

G.S.R. 150(E).—In the notification of the Government of India, in the Ministry of Corporate Affairs, number G.S.R. 114(E), dated the 14th February, 2020, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 14th February, 2020, at page 2, in line 9, for “rule 23A” read “rule 23A and first proviso to rule 23B”.

[F. No. 1/24/2013-C.L.V (Part-1)]
K.V.R. MURTY, Jt. Secy.